

PATNA HIGH COURT

NOTICE

F. No.: XXXI-02-2025

PATNA, 9th October,2025

RE: DESIGNATION AS SENIOR ADVOCATE

Applications seeking designation as Senior Advocates are invited from Advocates-on-Record/Advocates in terms of the newly formulated “**The High Court of Judicature at Patna (Designation of Senior Advocates) Rules, 2025**” (<https://patnahighcourt.gov.in/getfile/OTgzMg==73z2--am1--iI365E=>) published in Bihar Gazette notification dated 18.09.2025 (C.S. No. 180).

Eligibility Criteria for Advocates-on-Record/Advocates practising in High Court/ Tribunals:

- An Advocate shall be considered for being designated as a Senior Advocate only if he/she has actually practised as an Advocate for not less than ten years in the High Court/ Tribunals.
- The Applicant Advocate practising in High Court/ Tribunals should be an income-tax assessee for a minimum period of ten (10) years and shall submit copies of income tax return for the preceding three financial years and the net income from profession shall not be less than Rs. 5 lakhs per annum for said three years.

Eligibility Criteria for Advocates-on-Record/Advocates practising in District Courts:

- An Advocate shall be considered for being designated as a Senior Advocate only if he/she has actually practised as an Advocate for not less than ten (10) years in the District Court.
- The Applicant Advocate practising in District Court should be an income-tax assessee for a minimum period of five (05) years and shall submit copies of income tax return for the preceding three financial years and the average net income from profession shall not be less than Rs. 3 lakhs per annum for said three years.

The Applications made by the Advocate concerned, recommended by the two designated Senior Advocates (**provided that a Senior Advocate shall not recommend more than two applications of the Advocates from High Court/ Tribunals and similarly not more than two applications of the Advocates from the District Court**) shall accompany a declaration by the Advocate concerned that no application to designate him/ her as a Senior Advocate has been rejected by the Supreme Court of India or the High Court of Judicature at Patna and/or any other High Courts in India, within a period of two years immediately preceding the date of application.

The Advocates-on-Record/Advocates whose applications have not been considered favourably would be eligible to apply afresh, on expiry of the period of two years as specified in point 13(a) of the the High Court of Judicature at Patna (Designation of Senior Advocates) Rules, 2025.

The Advocates-on-Record/Advocates whose applications have been deferred by the Full Court may apply afresh on expiry of the period of one year as specified in point 13(b) of the High Court of Judicature at Patna (Designation of Senior Advocates) Rules, 2025.

Applications by Advocates shall be addressed to the Registrar General and shall contain the particulars set out in the proforma in **Annexure- A (copy enclosed)**, duly enclosed with the recommendation made by the Senior Advocates, print-out of the application with enclosures containing reported and unreported judgments, Pro bono/amicus curiae work, five synopses for evaluation, publication work, Articles/books published, experience of teaching assignments in the field of law and guest lectures delivered in law schools or professional institutions connected with law. Advocates-on-Record/Advocates may submit their applications till **20.11.2025** in the Secretariat of undersigned.


Registrar General
Patna High Court, Patna

ANNEXURE-A

**APPLICATION FOR DESIGNATION AS SENIOR ADVOCATE
[FOR ADVOCATES-ON-RECORD/ ADVOCATES]**

<div style="border: 1px solid black; padding: 5px; width: fit-content; margin-left: auto;"> <p>Recent Passport size colour photograph (original) to be pasted here</p> </div>										
1.	Name of the Applicant-Advocate: (Dr./Mr./Mrs./Ms.)									
2.	Date of Birth	<table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td style="width: 20px; height: 20px;">D</td> <td style="width: 20px; height: 20px;">D</td> <td style="width: 20px; height: 20px;">M</td> <td style="width: 20px; height: 20px;">M</td> <td style="width: 20px; height: 20px;">Y</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y
D	D	M	M	Y	Y	Y	Y			
3.	(i) Since when have you been an assessee under the Income Tax Act, 1961 (Attach income tax return of last three financial years.) (ii) Permanent Account Number (PAN)-									
4.	Address in full:	(i) Office -								
		(ii) Residence -								
5.	Contact Details:	(i) Landline -								
		(ii) Cellphone -								
		(iii) Email -								

6.	Educational / Professional Qualifications:								
7.	(i) Date, Month and Year of Enrolment as an Advocate (ii) Enrolment Number (Copy of Enrolment Certificate to be attached) (iii) Number of years of practice from the date of enrolment	D	D	M	M	Y	Y	Y	Y
		YEARS							
8.	(i) Bar Council, where registered; (ii) Whether registered as an Advocate-on-Record. If so, date, month and year of registration; and (iii) AOR Code Number/ AUIIN	D	D	M	M	Y	Y	Y	Y
9.	Number of reported judgments (excluding orders that do not lay down any principle of law) in last five years in cases in which the applicant has appeared as- (i) lead arguing counsel; and (ii) assisting counsel	Lead Arguing counsel (Number of Judgments only)				Assisting Counsel (Number of Judgments only)			
10.	Number of unreported judgments (excluding orders that do not lay down any principle of law) in last five years in cases in which the applicant has appeared as- (i) lead arguing counsel; and (ii) assisting counsel	Lead Arguing counsel (Number of Judgments only)				Assisting Counsel (Number of Judgments only)			
11.	Pro bono/ amicus curiae work during last five years.								
12.	Five synopses for evaluation (Copies of synopses to be attached)								
13.	Whether the applicant is a first generation lawyer.								

14.	Articles/books published, experience of teaching assignments in the field of law, guest lectures delivered in law schools or professional institutions connected with law. (attach supporting documents)	Academic Articles/ Books	Teaching Assign- ment(s)	Guest lectures delivered in law schools or professional institutions connected with law.
15.	Whether the applicant is a member of the High Court Bar Association / Supreme Court Advocates-on-Record Association			
16.	Courts where the applicant is practising: (Court-wise period may be indicated)	Name of the Court (Supreme Court of India/High Court(s) /District/ Lower Court(s)/ Tribunal(s) etc.)	From	To
17. Nature of practice - e.g. Civil, Criminal, Constitutional, Taxation, Labour, Company, Service, etc.				
19.	Field of Law-domain expertise (such as Constitutional law, Inter-State Water Disputes, Criminal law, Arbitration law, Corporate law, Family law, Litigation, Human Rights, International law, Public law Interest relating to women) in which the applicant has specialization / expertise.			
20.	Whether the applicant had applied earlier to			

	the Patna High Court for designation; if so, current status of application.	
21.	Whether the applicant has applied to Supreme Court/any other High Court; if so, current status of application.	
22.	Whether any FIR has ever been filed against the applicant; if so, current status must be indicated.	
23.	Whether the applicant is a party to any civil, criminal or other litigation. If so, the nature of involvement.	
(i)	Has the applicant at any point of time been:	
(a)	Arrested?	
(b)	Prosecuted?	
(c)	Kept under detention?	
(d)	Bound down?	
(e)	Fined by a court of law?	
(f)	Convicted by a court of law of any offence?	
(g)	Debarred from any examination or rusticated by any authority/institution council?	
(h)	Debarred/disqualified by any public commission/authority?	
(ii)	Is any case pending against the applicant in any court of law at the time of submitting this application?	
(iii)	If the answer to any of the above-mentioned questions is 'Yes', give full particulars of the case / arrest / detention / fine / conviction / sentence / punishment etc. and / or the nature of the case pending in the Court / Authority or Institution etc., at the time of submitting this application.	
24.	Whether any proceedings were initiated or are pending against the applicant before Bar Council of India or State Bar Council? If so, particulars thereof.	
25.	General state of health	

26.	Any other relevant information	
	<p style="text-align: center;">DECLARATION</p> <p>I _____ Advocate-on-Record/ Advocate hereby give consent for being designated as Senior Advocate.</p> <p>I hereby verify that the information furnished above is true and correct to the best of my knowledge and belief. Nothing material is concealed or suppressed therefrom. I understand that furnishing of false information or suppression of any factual information would render me unfit for being designated as Senior Advocate.</p> <p>Date:- _____ [Signature of the Applicant]</p>	

PRESCRIBED FORMATS
LEAD ARGUING COUNSEL

(List of Reported Judgments (excluding orders not laying down any principle of law in the last five years) (attach supporting documents))

Sl. No.	Court(s)	Citation/ Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the applicant

ASSISTING COUNSEL

(List of Reported Judgments (excluding orders not laying down any principle of law in the last five years) (attach supporting documents))

Sl. No.	Court(s)	Citation/ Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the applicant

LEAD ARGUING COUNSEL

(List of Unreported Judgments (excluding orders not laying down any principle of law in the last five years) (attach supporting documents))

Sl. No.	Court(s)	Citation/ Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the applicant

ASSISTING COUNSEL

(List of Reported Judgments (excluding orders not laying down any principle of law in the last five years) (attach supporting documents))

Sl. No.	Court(s)	Citation/ Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the applicant

List of matters in which you have appeared as Pro-Bono/ Amicus Curiae in the last five years**(attach supporting documents)**

Sl. No.	Court(s)	Citation/ Case Number	Cause Title and Subject Matter	Decided on	Reportable/ Unreportable

Details of five Synopses**(attach supporting documents)**

Sl. No.	Court(s)	Case Number	Cause Title	Details

Details of academic articles/books published, experience of teaching assignments in the field of law, guest lectures delivered in law schools or professional institutions connected with law.

Sl. No.	Topic of published academic articles/ Books/ Lecture/ Courses (attach supporting documents)	Experience details of teaching assignment and guest lectures delivered in law schools or professional institutions connected with law	Names of law schools or professional institutions connected with law.	Any other relevant details

By order of the Court,
Pradeep Kumar Malik,
Registrar General.

(X-02-2025)
Adm. (Rules) Dept.